

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO :7

C APPEAL NO. 276/ALD/2020

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2020 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : M/S RAMYASH INFRATECH PVT. LTD. V/S ROC
SECTION: 252(3) OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE,
MEMBER (J)

COUNSEL FOR APPELLANT : SH. NISHANT MEHROTRA, ADV.

COUNSEL FOR ROC : SH. KRISHNA DEV VYAS, ADV.

COUNSEL FOR I.T. DEPT. : NONE

C APPEAL NO. 276/ALD/2020

The matter was taken up today through Video Conferencing.

Heard Sh. Nishant Mehrotra, Advocate for the Appellant and Sh. Krishna Dev Vyas, Advocate for the ROC through video conferencing.

The present appeal has been filed by the Appellant under Section 252(3) of Companies Act, 2013 for restoration of the Company.

Ld. Counsel for ROC prays time to file reply. Prayer is allowed.

Let, notice be issued to the I.T. Department through its Standing Counsel.

Ld. Counsel for the ROC and Income Tax Department shall file their reply within four weeks by serving an advance copy to the Ld. Counsel for the Appellant, thereafter, rejoinder, if any, may be filed withing one week.

Accordingly, put up on 23th March, 2021 before the Regular Court/ through Video Conferencing.



JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Dated : 22.12.2020

Typed by :
Kumud Narayan
(P.S.)